

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

Contempt Case (AT) NO.9 OF 2019

IN

COMPANY APPEAL (AT) (INSOLVENCY) NO.553 OF 2018

In the matter of:

Sudip Bhattacharya

Applicant

Vs

Raghu Rama Krishna Raju

Respondents

For Applicant: Mr. Rohan Roy, Advocate.

ORDER

18.07.2019 – Learned counsel for the applicant submits that fee of the Resolution Professional has been paid to the Resolution Professional, therefore, the contempt petition has become infructuous. No case is made out to initiate contempt proceedings.

2. The Contempt Case (AT) No. 9 of 2019 is dismissed.

**(Justice S.J. Mukhopadhaya)
Chairperson**

**(Justice Bansi Lal Bhat)
Member (Judicial)**

Bm/gc